

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL****BRANCH, NEW DELHI****EXECUTION APPLICATION NO. 11-12/2024****IN****ORIGINAL APPLICATION NO. 41/2020 & 94 of 2022****IN THE MATTER OF:-**

Pushendra Kumar

...Applicants

Versus

Nagar Panchayat Kadaura &amp; Ors.

...Respondents

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 उपजिलाधिकारी/अधीशासी अधिकारी  
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Filed by:-



Mr. Shwetank Sailakwal  
Mr. Narendra Shrivastava  
Advocates

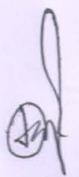
B-3 Third Floor, Opp. Kashmiri Park  
Jangpura Extension, New Delhi-110014

Mob: +919990803222

Email: shwetanksailakwal@gmail.com

Place: New Delhi

Date: 09/03/2026



उपजिलाधिकारी, अधिशासी अधिकारी  
नगर पंचायत कदौरा जालौन

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**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BRANCH, NEW DELHI  
EXECUTION APPLICATION NO. 11-12/2024  
IN  
ORIGINAL APPLICATION NO. 41/2020 & 94 of 2022**

**IN THE MATTER OF: -**

Pushpendra Kumar

...Applicants

Versus

Nagar Panchayat Kadaura & Ors.

...Respondents

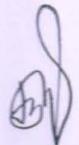
**COMPLIANCE AFFIDAVIT ON BEHALF OF  
RESPONDENT NO. 1 IN COMPLIANCE OF ORDER  
DATED 15.12.2025 PASSED BY THIS HON'BLE TRIBUNAL**

I, Deponent Manoj Kumar Singh, S/O Sri Sachchidanand Singh, aged about 58 years, currently working as Sub Divisional Magistrate, Kalpi, with additional charge of Executive Officer, Nagar Panchayat, Kadaura, District Jalaun, Uttar Pradesh, do

hereby solemnly affirm and declare as under:-

That the deponent is the Sub Divisional Magistrate of Kalpi with additional charge of Executive Officer of Nagar Panchayat, Kadaura, i.e., Respondent No. 1 in the abovementioned Execution Application, and is therefore well acquainted with the facts and circumstances of the



  
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 नगर पंचायत कदौरा जालौन



present case, based on information and knowledge derived from the official records maintained in the ordinary course of business.

2. That the applicant filed the present Execution Application No. 11/12 of 2024, alleging non-compliance with the directions issued by the Hon'ble Tribunal. It was further alleged on 15.12.2025 that violation of environmental norms in maintaining the ponds at Kadaura, District Jalaun, Uttar Pradesh.
3. That this Hon'ble Tribunal, vide order dated 15.12.2025, was pleased to issue the following directions:-

*"8. Learned Counsel for respondent no.1 has also submitted that action plan is being prepared and environmental issues raised before the Tribunal will be redressed. Hence, we direct respondent no.1 to file the action plan for each of the 13 pond disclosing the proposed action for rejuvenation, removal of encroachment and protection of the pond, details of the area of the pond as pre the revenue record, their geo-*



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*coordinates, assigning unique identification to each pond, source of fund for completing the work and agency responsible for carrying out the work along with officers accountable to ensure that work is completed within the timebound period. The said action plan will disclose the outer time limit to complete the work. This action plan along with the fresh status report be filed by respondent no. 1 atleast one week before the next date of hearing.”*

4. That in compliance with the directions issued by this Hon'ble Tribunal vide order dated 15.12.2025, Respondent No. 1 duly undertook the necessary actions and consequently filing a detailed Action Report/ Status Report dated 06.03.2026 for alleged Ponds before this Hon'ble Tribunal.

**DETAILED ACTION REPORT/ STATUS REPORT OF THE RESPONDENTS**

- A. That in compliance with the order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the list of

  
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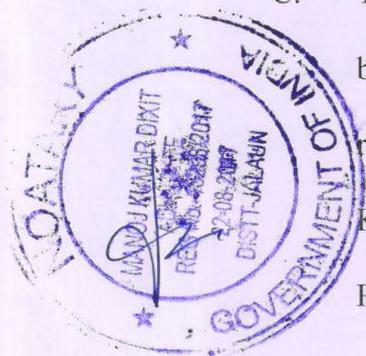
encroachments removed from Kherapati Pond (Plot No. 566), of Nagar Panchayat, Kadaura.

A true copy of the list of encroachments removed from Kherapati Pond (Plot No. 566) is annexed herein and marked as **ANNEXURE – R/1**.

- B. That in compliance with the order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the real-time photographs depicting the removal of encroachments from Kherapati Pond (Plot No. 566), situated within Nagar Panchayat, Kadaura.

A true copy of the real-time photographs showing the removal of encroachments from Kherapati Pond (Plot No. 566) is annexed herein and marked as **ANNEXURE – R/2**.

- C. That in compliance with the order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits that a total of 08 encroachments over Kherapati Pond (Plot No. 566), situated within Nagar Panchayat, Kadaura, are still remaining. However, the



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process for their removal has already been initiated. It is further submitted that the said encroachers are being considered for rehabilitation under the relevant Government schemes, and upon providing them with alternative shelter, the remaining encroachments shall be removed.

A true copy of the list of remaining encroachments over Kherapati Pond (Plot No. 566) is annexed herein and marked as ANNEXURE – R/3.

- D. That in compliance with the order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits the request letter dated 06.03.2026 submitted by Respondent No. 1. In the said letter, it has been stated that pursuant to the order dated 15.12.2025, this Hon'ble Tribunal had granted three months' time for removal of encroachments from Kherapati Pond (Plot No. 566). In compliance thereof, out of the total 12 encroachments, 04 encroachments have already been removed, and 08 encroachments are still remaining. It is further stated in the said letter that, as per Government Order



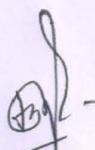
उपजिलाधिकारी/अधिसासी अधिकारी  
नगर पंचायत कदौरा जाल्पौर

No. 491/A-2-2017 issued by the Government of Uttar Pradesh, it is mandatory to provide shelter to weaker sections and landless persons occupying public land prior to their eviction. Accordingly, the process of providing alternative shelter to the remaining encroachers is presently under consideration and requires some additional time for completion. Therefore, Respondent No. 1 has respectfully requested this Hon'ble Tribunal to grant a further period of 3 months to complete the said process and remove the remaining encroachments.

A true copy of the request letter dated 06.03.2026 submitted by Respondent No. 1 is annexed herewith and marked as **ANNEXURE – R/4**.

5. That in view of the facts and circumstances hereinabove, it is respectfully submitted that the respondents are meticulously comply with the recommendation and direction passed by the Hon'ble Tribunal.



  
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VERIFICATON

Verified at \_\_\_\_\_ on \_\_\_\_\_ day of \_\_\_\_\_ 2026 that I, the above-named deponent to hereby verify that the contents of the above stated paras are true to my knowledge and belief and no part of it is false and nothing material has been concealed there form

DEPONENT  
उपजिलाधिकारी/अधीशाही अधिकारी  
नगर पंचायत कदौरा जालौन

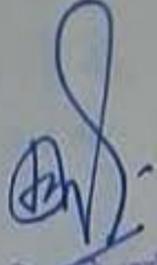
DEPONENT  
उपजिलाधिकारी/अधीशाही अधिकारी  
नगर पंचायत कदौरा जालौन



attested that on \_\_\_\_\_  
identified by Shri. \_\_\_\_\_  
personally knows to me \_\_\_\_\_  
affidavit. \_\_\_\_\_  
The Contents were read over to \_\_\_\_\_  
to Salemini/Affirmed the same before me \_\_\_\_\_  
A.M./P.M on Dated \_\_\_\_\_  
2026. 11 4/29.3.26

## हटाये गये अतिक्रमण की सूची:-

क्र०सं०	नाम	पिता का नाम	गाटा सं० तालाब	अतिक्रमण क्षेत्रफल	
1	गंगाराम	रघुवर	566	16 X 2 मी०	स्थायी
2	किशनचन्द्र	हीरालाल	566	7 X 30 मी०	पक्की बाउन्ड्री
3	छोटेलाल	गौरीशंकर	566	5 X 2 मी०	स्थायी
4	रतीराम	बददू	566	5 X 4 मी०	कच्चा

  
 उपजिल्दधिकारी/अधिशासी अधिकारी  
 नगर पंचायत कदीरा जालौन

रेनु पत्नी किशनचन्द्र व किशनचन्द्र पुत्र हीरालाल नि०मु० पुरवा गाटा संख्या 566



*(Handwritten signature)*

महानगरपालिकाको कार्यालय  
 काठमाडौं

गंगाराम पुत्र रघुवर नि०मु० पुरवा गाटा संख्या 566



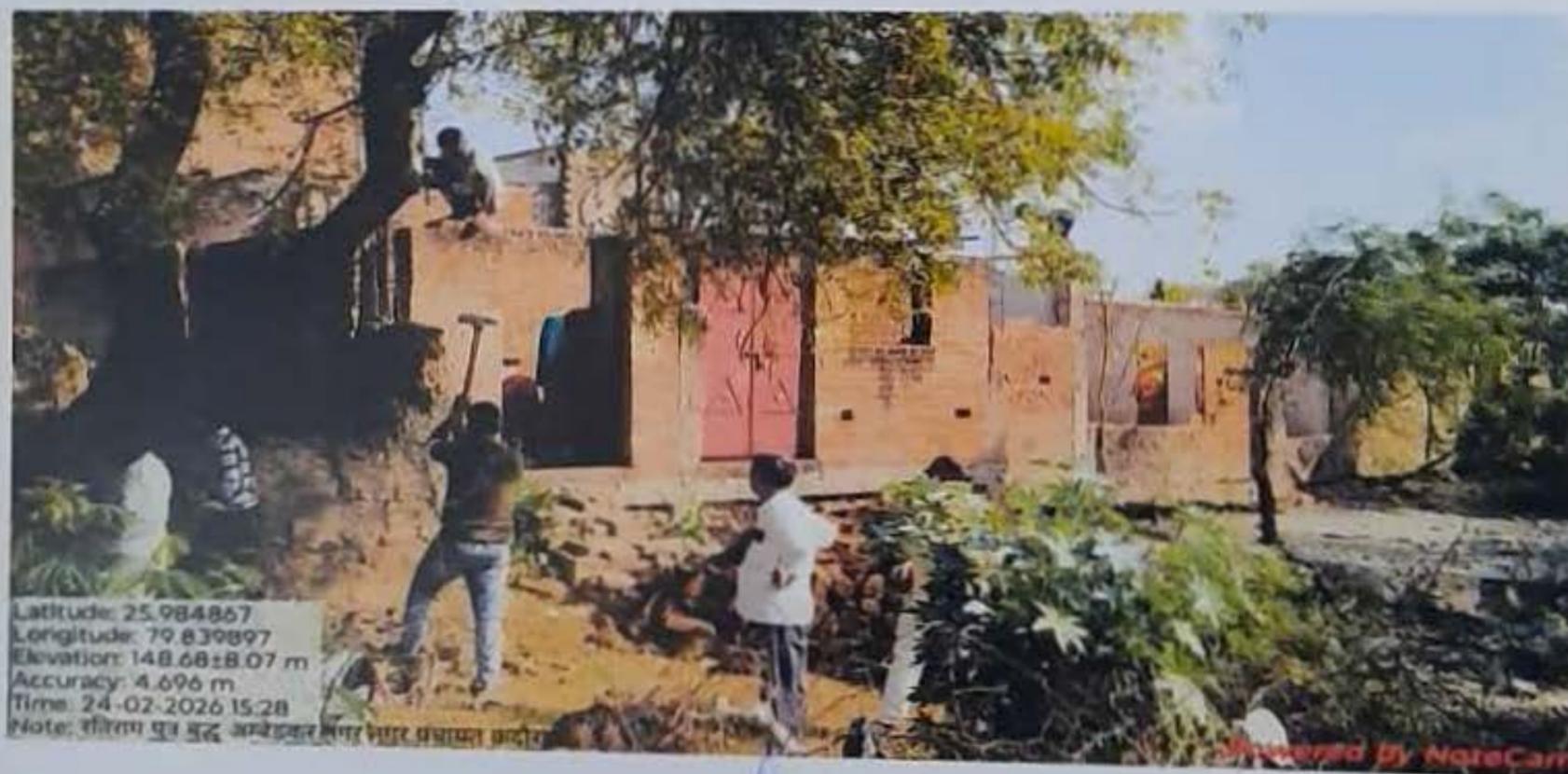
उत्तराखण्ड राज्य सरकार  
का सहायता-सौंप कर्मि

छोटेलाल पुत्र गौरीशंकर नि०मु० पुरवा गाटा संख्या 566



उपजिलाधिकारी, जयशंसी अधिकारी  
 नगर पंचायत कदीर जालीन

रतीराम पुत्र बद्दू नि०मु० पुरवा गाटा संख्या 566



उपजिलाधिकारी/अधिशासी अधिकारी  
 नगर पंचायत कदीरा जालौन

Annexure-R/3

अवशेष अतिक्रमण की सूची:-

क्र०सं०	नाम	पिता का नाम	गाटा सं० तालाब	अतिक्रमण क्षेत्रफल	
1	धर्मेन्द्र	हरछट	566	6.5 x 9 मी०	पक्का मकान
2	शिवराम	पन्ना	566	9 x 21 मी०	पक्का मकान
3	रामू	उमराव	566	6 x 8.50 मी०	पक्का मकान
4	प्यार	बदलू	566	4 x 5 मी०	पक्का मकान
5	कुंजीलाल	परशी	566	6 x 10 मी०	कच्चा मकान
6	मनोज	मुन्ना	566	6 x 11 मी०	कच्चा मकान
7	बलखण्डी	रामनाथ	566	30 x 3 मी०	कच्चा
8	सरमन	बदलू	566	5 x 4 मी०	कच्चा

  
 उपनिताम्बरी / अतिथ्यासी अधिकारी  
 नगर पंचायत बदीरा भारतान

## कार्यालय:- नगर पंचायत कदौरा-जालौन

पत्रांक: 654 / न0पं0 कदौरा / एन0जी0टी0 / 2025-26

दिनांक: 06 मार्च, 2026

सेवा में,

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के इजराय संख्या- Execution Application No. 11/2024 (IA No. 168/2025, I.A. No. 807/2024, I.A. No. 232/2024 & IA No. 425/2024) in Original Application No. 94/2022 With Execution Application No. 12/2024 (IA No. 169/2025, I.A. No. 808/2025, IA No. 426/2024, IA No. 233/2024) in Original Application No. 41/2020 (Puspendra Kumar Versus Nagar Panchayat Kadaura & Ors. महोदय,

विनम्र निवेदन है कि एन0जी0टी0 द्वारा पारित आदेश दिनांकित 15.12.2025 के परिपेक्ष्य में अवगत कराना है कि उक्त आदेश पारित होने के क्रम में अवशेष 12 अतिक्रमण हटाये जाने थे, जिसके बावत मा0 ट्रिब्यूनल (एन0जी0टी0) से अनुरोध किया था कि उक्त 12 अतिक्रमण 03 माह के अन्तर्गत हटा दिये जायेंगे।

उपरोक्त के बावत विनम्र अनुरोध यह है कि मा0 ट्रिब्यूनल के उक्त आदेश का अनुपालन के क्रम में 04 अतिक्रमण अब तक हटाये जा चुके हैं, शेष 08 अतिक्रमण हटाये जाना शेष है।

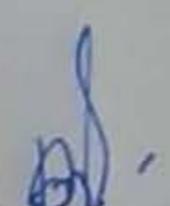
यहां पर विशेषतया यह भी उल्लेखनीय है कि शासन (उ0प्र0 शासन) द्वारा एक शासनादेश संख्या-491/एक-2-2017 जोकि इस आवेदन के साथ संलग्न है का भी सन्दर्भ ग्रहण करना समाचीन होगा जिसके माध्यम से शासन की एक नैतिक एवं न्यायोचित मंशा है कि सार्वजनिक श्रेणी की भूमि पर बसे गरीब एवं भूमिहीन लोगो को हटाये जाने के पूर्व उनको अलग बसाये जाने की परिलक्षित होती है।

इनके द्वारा जिला नगरीय विकास अभिकरण DUDA के अन्तर्गत आवास हेतु नियमानुसार आवेदन किया गया है, जांचोपरान्त अग्रिम कार्यवाही हेतु समय लगना अपेक्षित है।

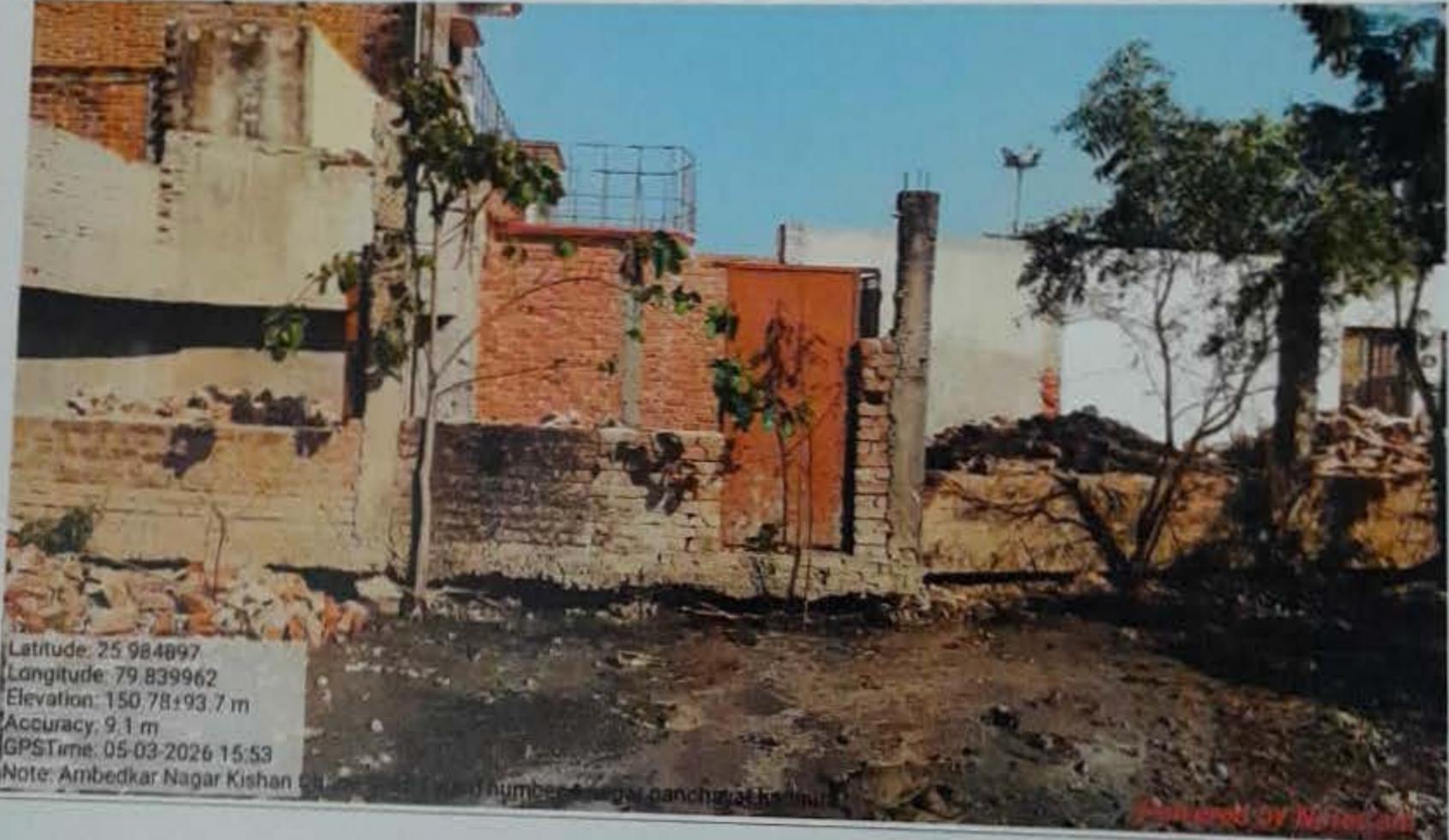
ऐसी स्थिति में शेष 08 अतिक्रमण को (जिनमें मानवीय निवासित स्थिति कायम है) हटाने के पूर्व शासनादेश के परिपेक्ष्य में उक्त 08 आवासों में रहने वाले गरीब भूमिहीन एवं अनुसूचित जाति वर्ग के लोगो को उक्त आवास से वेदखल करने से पूर्व उनको अन्यत्र कहीं आवास (स्थल) उपलब्ध कराना आवश्यक है, जिसमें समय लगना स्वामाविक है।

अतः मा0 ट्रिब्यूनल से विनम्र निवेदन है कि उक्त वर्णित स्थिति के परिपेक्ष्य में आदेश के अनुपालनार्थ समय सीमा बढ़ाकर 03 माह का अतिरिक्त समय प्रदान करने की कृपा करें।

संलग्नक:- धराशायी किये गये अवैध कब्जों के फोटोग्राफ।

  
उपजिलाधिकारी/अधिसासी अधिकारी  
नगर पंचायत कदौरा-जालौन।  
नगर पंचायत कदौरा जालौन

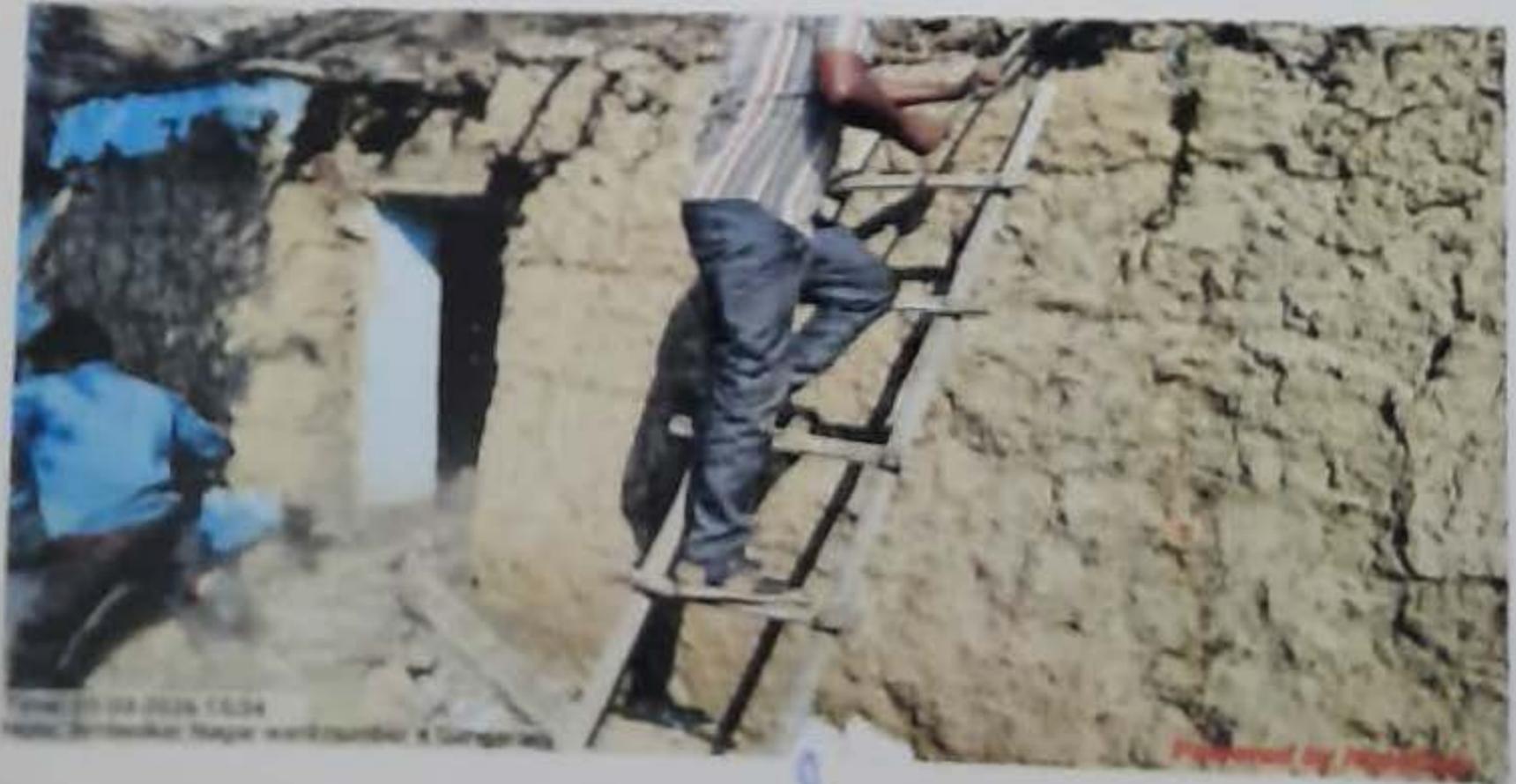
रेनु पत्नी किशनचन्द्र व किशनचन्द्र पुत्र हीरालाल नि०मु० पुरवा गाटा संख्या 566



*(Handwritten signature in blue ink)*

महानगरपालिकाको कार्यालय  
 काठमाडौं

गंगाराम पुत्र रघुवर नि०मु० पुरवा गाटा संख्या 566



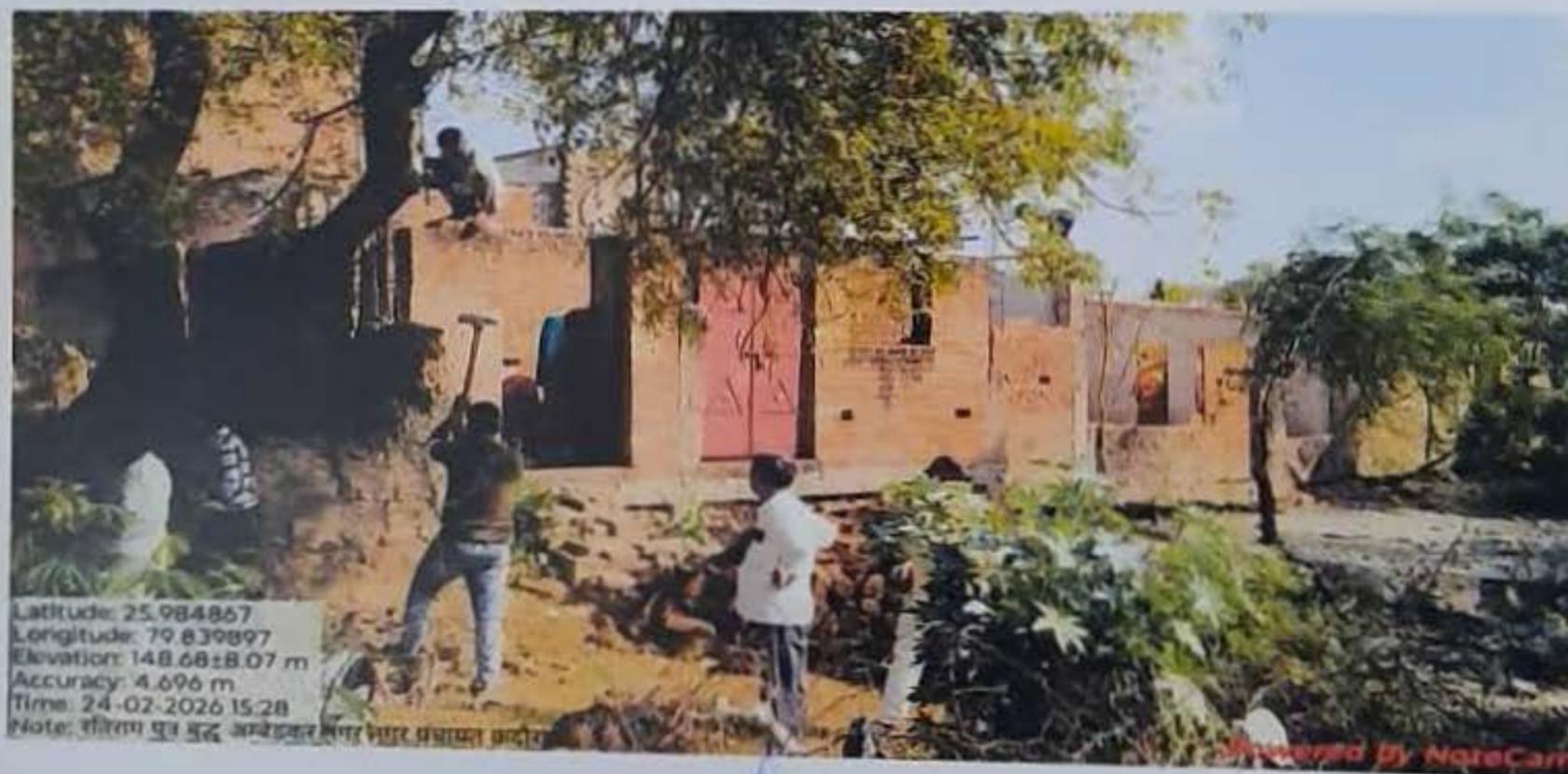
उत्तराखण्ड सरकार  
का सहायक सचिव

छोटेलाल पुत्र गौरीशंकर नि०मु० पुरवा गाटा संख्या 566



*(Signature)*  
 उपजिलाधिकारी, अधिशासी अधिकारी  
 नगर पंचायत कदीर जालीन

रतीराम पुत्र बद्दू नि०मु० पुरवा गाटा संख्या 566



उपजिलाधिकारी/अधिशासी अधिकारी  
 नगर पंचायत कदीरा जालौन

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Chamber of Shwetank Sailakwal &lt;chamberofshwetanksailakwal@gmail.com&gt;

*Service Proof***Compliance Affidavit on behalf of Respondent No. 1 in compliance of order dated 15.12.2025 passed by this Hon'ble Tribunal.**

1 message

**Chamber of Shwetank Sailakwal** <chamberofshwetanksailakwal@gmail.com>

9 March 2026 at 19:40

To: ranjan kumar rai &lt;advranjan.raai@gmail.com&gt;

Dear Sir/Madam

Please find attached the Compliance Affidavit on behalf of Respondent No. 1 in compliance of order dated 15.12.2025 in EA/11-12/2024 case Titled :- Pushpendra Kumar -Vs.- Nagar Panchayat Kadaura & Ors. NDOH:- 11/03/2026.

Consider this as advance service.

 **Compliance Affidavit dated 15.12.2025.pdf**  
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Chamber of Shwetank Sailakwal <chamberofshwetanksailakwal@gmail.com>

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**Compliance Affidavit on behalf of Respondent No. 1 in compliance of order dated 15.12.2025 passed by this Hon'ble Tribunal.**

1 message

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**Chamber of Shwetank Sailakwal** <chamberofshwetanksailakwal@gmail.com>

9 March 2026 at 19:42

To: bhanwar jadon <bhanwar09jadon@gmail.com>

Dear Sir,

Please find attached the Compliance Affidavit on behalf of Respondent No. 1 in compliance of order dated 15.12.2025 in EA/11-12/2024 case Titled :- Pushpendra Kumar -Vs.- Nagar Panchayat Kadaura & Ors. NDOH:- 11/03/2026.

Consider this as advance service.

---

 **Compliance Affidavit dated 15.12.2025.pdf**  
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